

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 641/92.

Dt. of Decision : 21-11-94.

Dr. E. Vedavyas

.. Applicant.

vs

1. The Govt. of Andhra Pradesh  
rep. by its Chief Secretary,  
Secretariat, Hyderabad.

2. Union of India  
rep. by its Secretary,  
Department of Personnel,  
Ministry of Home Affairs,  
South Block, New Delhi.

3. Sri K.S.R. Murthy

.. Respondents.

Counsel for the Applicant : Mr. G.V.L.Narasimha Rao

Counsel for the Respondents : Mr. D.Panduranga Reddy, SC for A.P  
for R-1

Mr. N.R.Devaraj, Sr.CGSC. for R-2.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA 641/92.

JUDGMENT

Dt:21.11.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri D.Panduranga Reddy, learned Special counsel for R-1 ~~xxxxxx~~ and Shri N.R.Devaraj, learned standing counsel for R-2.

2. This OA was filed praying for declaration that the order in G.O.Rt.No.2295, General Administration (Special.A) Department, dated 29.5.1992 is illegal, arbitrary, unjust, improper and unconstitutional and for consequential direction to the respondents to reconsider the case of the applicant for appointment to the ~~fixed grade~~ <sup>q.v.o.s</sup> of Chief Secretary with effect from 18.4.1991, the date on which R-3, his immediate junior, was promoted to the said post with all consequential benefits.// By the date of this OA, the applicant was working in the grade of Principal Secretary in A.P.State Government. It is stated for the respondents that the case of the applicant was also considered in the grade of Chief Secretary in the fixed pay of Rs.8,000/- per month and he was not found fit and accordingly the impugned order dated 29.5.1992 was ~~xxxxx~~ issued.

3. The applicant retired from service. Though this OA was listed even for ~~xxxx~~ dismissal, there was

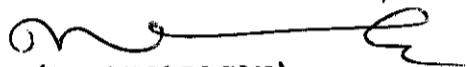
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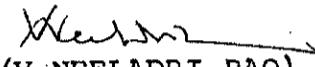
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.. 3 ..

no representation for him. His learned counsel also is not present. The learned standing/special counsels for the respondents appeared.

4. In the result, the OA is dismissed for default. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 21st November, 1994.  
Open court dictation.

  
Deputy Registrar (J) CC

vsn

To

1. The Chief Secretary, Govt. of A.P.  
Secretariat, Hyderabad.
2. The Secretary, Union of India,  
Dept. of Personnel, Ministry of Home Affairs,  
South Block, New Delhi.
3. One copy to Mr. G. V. L. Narasimha Rao, Advocate,  
Advocates' Association, High Court of A.P. Hyderabad. (B.W.A.R.)
4. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt.  
CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm

12/11/94  
21/11/94

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 21 - 11 - 1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No.

641/92

T.A.No.

(w.p.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

rephazecopy

PVM

Central Administrative Tribunal

DESPATCH

29 NOV 1994

G. J. Rao  
HYDERABAD BENCH.